Pursuant to acceptance of the 14th Finance Commission's recommendations for higher devolution of 42% to States from Union Taxes and Duties, PIDDC Scheme has been delinked from the Union Support. For the financial year 2015-16, for the UT Plan an amount of ₹ 20 crore only had been provided under the Scheme.

Following two schemes have been launched during 2014-15 for development of tourism:

Swadesh Darshan: Swadesh Darshan was launched for development of theme based tourist circuits in a way that caters to both mass and niche tourism in a holistic manner. Thirteen Circuits namely North-East India Circuit, Buddhist Circuit, Himalayan Circuit, Coastal Circuit, Krishna Circuit, Desert Circuit, Tribal Circuit, Eco Circuit, Wildlife Circuit, Rural Circuit, Spiritual Circuit, Ramayana Circuit and Heritage Circuit have been identified for development under this Scheme.

National Mission on Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASAD): This Scheme has been launched for the development and beautification of pilgrimage sites to tap the growth of domestic tourists driven by religious sentiments and to augment tourism infrastructure at places of pilgrimage to facilitate pilgrims/tourists. Cities namely Amritsar, Kedarnath, Ajmer, Mathura, Varanasi, Gaya, Puri, Dwarka, Amaravati, Kanchipuram, Vellankanni, Kamakhya and Patna have been identified for infrastructure development under the scheme.

Details of projects and amounts sanctioned for the State of Bihar under Swadesh Darshan and PRASAD Scheme during 2014-15 and 2015-16 are as below:

Sl. No.	Name of Project	Amount sanctioned	Year of sanction
		(₹ in crore)	
1.	Basic Facilities at Vishnupad Temple, Gaya (PRASAD)	4.29	2014-15
2.	Development at Patna Sahib (PRASAD)	41.54	2015-16
3.	Cultural Centre, Bodhgaya (Swadesh Darshan)	33.17	2014-15

Permission for rubber imports under advance authorization scheme

- *113. SHRI K. K. RAGESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether any permission for rubber imports under Advance Authorization Scheme is under the consideration of Government;
 - (b) if so, the number of such applications under consideration; and
- (c) the details of the quantity of rubber for which each applicant has sought permission?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Import of rubber under Advance Authorisation Scheme is permitted subject to provisions of Chapter 4 of Foreign Trade Policy 2015-20. Applications are received under Advance Authorisation Scheme from time to time and authorisations are issued as per the policy provisions, by the Directorate General of Foreign Trade (DGFT). In the Financial Year 2015-16, 711 authorisations, for CIF value of ₹ 2307.87 crore, which have rubber as an input, were issued under the Advance Authorisation Scheme. The number was 719 in 2014-15 and 674 in 2013-14, with a CIF value of ₹ 3133.62 crore and ₹ 5160.11 crore, respectively.

As per information received from regional authorities of the Directorate General of Foreign Trade, 5 applications for rubber import under Advance Authorisation Scheme were under consideration as on 26.04.2016.

The details of the quantity of rubber for which each applicant has sought permission are as under:

Sl. No.	Name of the applicant	Name of Regional Authority of DGFT	Standard Input Output Norm (SION)	Type of Rubber	Quantity	Value in US\$	Value in ₹
1	2	3	4	5	6	7	8
1.	MRF Ltd.	Chennai	A1666	Natural Rubber	2202697 KG	4305800	290426234
				Synthetic Rubber (PBR)/(SBR)-1502/1712	136547 KG	232130	15657228
2.	MRF Ltd.	Chennai	A1666	Natural Rubber	2202697 KG	4405935	297400629
				Synthetic Rubber (PBR)/(SBR)-1502/1712	136547 KG	273095	18433923
3.	Sundaram Industries Pvt. Ltd.	Chennai	A1667	Natural Rubber	440000 KG	704000	48576000
				Synthetic Rubber (PBR)/ (SBR)- 1502/1712/ 1723/1783	86000 KG	137600	9494400

1	2	3	4	5	6	7	8
4.	International Rubber Tech Pvt. Ltd.	Chennai	A1677	Natural Rubber- RSS 3	5584 KG	7426	496484
5.	Eureka Conveyer Beltings Pvt. Ltd.	Jaipur	A1677	Natural Rubber/ PBR/Relevant grade of SBR	93000 KG	171607	11532000

Anti-dumping duty on import of stainless steel

†*114. SHRI MEGHRAJ JAIN: Will the Minister of STEEL be pleased to state:

- (a) whether Government has imposed anti-dumping duty upto 57 per cent on the imports of stainless steel to provide relief to domestic steel industry;
- (b) whether there is a provision for imposing the duty for five years, if so, the reasons therefor;
- (c) whether under the same provision it has been decided to impose different duties on the steel to be imported from various countries with a maximum of 57 per cent on China and a minimum of 5.39 per cent on Thailand; and
- (d) if so, the reasons for imposing different duties on steel and what is the country-wise duty thereof?

THE MINISTER OF STEEL (SHRI NARENDRA SINGH TOMAR): (a) The Government has imposed anti-dumping duty on imports of Cold Rolled Flat Products of Stainless Steel originating in or exported from the People's Republic of China, Korea RP, EU, South Africa, Taiwan, Thailand and USA, *vide* Notification No. 61/2015-Customs (ADD) on 11th December, 2015.

- (b) Section 9A(5) of Customs Tariff Act, 1975 provides that the anti-dumping duty imposed under this section shall, unless revoked earlier, ceases to have effects on the expiry of five years from the date of such imposition.
- (c) and (d) Different duties have been imposed on import of the above goods from the countries named above, [maximum of 57.39% on China PR and 4.58% on certain exports from Thailand,] based on the determination of the margins of dumping and injury by the Designated Authority, as per the investigation carried out by it in terms of the Section 9A of the Customs Tariff Act, 1975 and the Rules framed under it. The Details of country-wise duty imposed *vide* order mentioned above is given in the Statement.

[†] Original notice of the question was received in Hindi